

FORM A**PUBLIC ANNOUNCEMENT**

Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF

VIJAY ENGIFAB INDIA PRIVATE LIMITED (Under Corporate Insolvency Resolution Process)

RELEVANT PARTICULARS	
1.	Name of corporate debtor Vijay Engifab India Private Limited
2.	Date of incorporation of corporate debtor 12/03/2013
3.	Authority under which corporate debtor is incorporated / registered ROC - Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U28939PN2013PTC146546
5.	Address of the registered office and principal office (if any) of corporate debtor Gat No.357/16/3, Kharabwadi, Tal. Khed Pune-410501 Maharashtra
6.	Insolvency commencement date in respect of corporate debtor 28/03/2023 (NCLT Order Dated 24/03/2023, Order Communicated on 28/03/2023)
7.	Estimated date of closure of insolvency resolution process 24/09/2023 (180 days from the date of communication of order to Insolvency Professional)
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Kanhaiya Maheshwari Registration No: IBBI/IPA-001/IP-P01291/2018-2019/12005
9.	Address and e-mail of the interim resolution professional, as registered with the Board 506, Amlesh Apartment, Malviya Nagar, Behind Indraprastha Hall, Khamla, Nagpur-440025 kanhaiya_maheshwarica@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional 506, Amlesh Apartment, Malviya Nagar, Behind Indraprastha Hall, Khamla, Nagpur-440025 cirp.veipl@gmail.com
11.	Last date for submission of claims 11/04/2023 i.e. 14 days from the date of communication of order to Insolvency Professional
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NIL (As per information with IRP till date)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://ibbi.gov.in/home/downloads Physical Address: Kindly Refer to Address at point no. 10.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Vijay Engifab India Private Limited** vide order dated 24/03/2023 and the order was communicated to Insolvency Professional on 28/03/2023.



The creditors of **Vijay Engifab India Private Limited**, are hereby called upon to submit their claims with proof on or before 11/04/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 30/03/2023
Nagpur

Kanhaiya Maheshwari
Kanhaiya Maheshwari
(Interim Resolution Professional)

